

electrical pumps, agricultural implements, bicycle mopeds, basic electric gadgets, transistor radios, tillers, basic pharmaceuticals, small motors and agro industries.

Appointment of Regular Director General for Doordarshan

*896. SHRI PETER G. MARBANIANG: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the post of Director General, Doordarshan is lying vacant for long;
- (b) if so, the reasons therefor; and
- (c) when the post is likely to be filled up on regular basis?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) No, Sir.

(b) Does not arise.

(c) The selection process for the appointment to the post of Director General, Doordarshan, on regular basis, has not yet been completed.

Tax-Free Drugs

*897. DR. KIRODI LAL MEENA: Will the Minister of FINANCE be pleased to state:

- (a) the details of tax free drugs; and
- (b) the reasons for exemption thereof?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). Drugs and medicines attract both central and state levies. The central levies include customs and central excise duties as well as Central Sales Tax. The administration of the Central Sales Tax Act, 1956, under which Central

Sales Tax is levied, has been entrusted by law to the State Governments who alone have the power to grant exemption from levy of such taxes in the public interest. Thus, the Central Government grants exemptions only in respect of customs and central excise duties, details of which are explained below:—

CENTRAL EXCISE DUTY

(a) All bulk drugs specified under the First Schedule to the Drugs (Prices Control) Order, 1987 (as amended from time to time) are exempted from central excise duty. These bulk drugs are needed for production of medicines required for various National health Programmes namely, (i) National TB Eradication Programme (ii) National Leprosy Eradication Programme (iii) National Trachoma Control Programme and National Programme for Control of Blindness (iv) National Malaria Eradication Programme and (v) National Filariasis Eradication Programme.

(b) All formulations (excluding formulations based on Tetracycline or Hydrocortisone, for any therapeutic use other than for ophthalmological use) manufactured out of the bulk drugs specified under the First Schedule to the Drugs (Prices Control) Order, 1987, as amended from time to time, are exempted from central excise duty for the same reasons as mentioned in (a) above.

(c) Thirty Patent or Proprietary medicines containing specified life saving drugs used for the treatment of Cancer, Diabetes, Cardiovascular diseases etc. are fully exempted from central excise duty.

(d) All medicines sold under the generic names are exempted from central excise duty to encourage production of medicines under generic name.

(e) All Ayurvedic, Unani, Siddha and Bio-chemic medicines are exempted from

central excise duty to encourage these systems of medicines.

CUSTOMS DUTY

(a) Anti-cancer, Cardiovascular drugs etc. specified under Chapter 9 of the first Schedule to the Customs Tariff Act, 1975 are fully exempted from customs duty. Similarly, certain life saving drugs, medicines and equipments specified in notification on no. 208/81-Customs dated the 22nd September, 1981 (as amended from time to time) are also exempted from levy of customs duty for the reason that the same are not generally available in the country.

(b) Bulk drugs imported into India for the manufacture of certain life saving drugs and medicines specified in notification No. 208/81-Customs dated the 22nd September, 1981 (as amended from time to time) or falling within Chapter 99 of the Customs Tariff are exempted from basic duty and auxiliary duty of customs. Three specified bulk drugs namely, Carbencilin Disodium, Lincomycin Hydrochloride and Rifampicin are exempted from basic duty and auxiliary duty of customs when imported for the production of respective formulations. The exemption from customs duty on the bulk drugs mentioned above were granted to encourage production of life saving drugs in India.

Satellite link for Software Export Centre in NOIDA

*898. SHRI N.J. RATHVA:
SHRI PRAKASH KOKO
BRAHMBHATT:

Will the Minister of COMMERCE be pleased to state:

(a) whether India's first satellite link for software exports is being set up at NOIDA (U.P.);

(b) if so, the main features of the new link system;

(c) to what extent this will be helpful in software export; and

(d) the time by when this system will be introduced?

THE MINISTER OF STATE IN THE
MINISTRY OF COMMERCE (SHRI AR-
ANGIL SHREEDHARAN): (a) No, Sir.

(b) to (d). Do not arise.

Land Acquisition References Filed In District Courts in Punjab

*899. BABA SUCHA SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the Land Acquisition references filed before the District Courts in Punjab during the last three years;

(b) the total value of the references; and

(c) the amount alongwith solatium and interest paid by Government in these references?

THE MINISTER OF STEEL AND MINES
AND MINISTER OF LAW AND JUSTICE
(SHRI DINESH GOSWAMI): (a) 6222

(b) Rs. 786306912.81

(c) Rs. 162249874.81

Peripheral Development by B.S.P.

*900. SHRI A.K. ROY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether peripheral development programme has been taken up by the Bokaro Steel Plant (BSP) to fulfil its social commitment;

(b) if so, the details thereof;

(c) whether any representations have been received in this regard from M.P.s, if so, the action taken thereon;

(d) the details of the amount spent on the development of rural areas about it in the last three years, with year-wise break-up; and

(e) whether any proposal had been received in October, 1986 to link the amount spent for rural development with production and productivity to create social environment for production?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) The details are as follows:

(i) Construction of new roads and improvement of existing roads;

(ii) Drainage;

(iii) Drinking water facilities;

(iv) School Buildings;

(v) Employment generating schemes;

(vi) Medical facilities;

(vii) Desilting and renovation of community wells; and

(viii) Development of Poultry Farms.

(c) Bokaro Steel Plant has been receiving representations including from public representatives, carrying proposals for peripheral development. A Committee consisting of Plant and Non-Plant Members plans, recommends and reviews the peripheral development activities.

(d) The amount spent on the development of rural areas during the last three years is as follows:

<i>Year</i>	<i>Amount spent</i>
1987-88	Rs. 14.26 lakhs
1988-89	Rs. 46.60 lakhs
1989-90	Rs. 72.09 lakhs

(e) Yes, Sir.

Opening of LIC Branches in Kerala

9317. SHRI SURESH KODIKKUNNIL: Will the Minister of FINANCE be pleased to state:

(a) the number of branches of the Life Insurance Corporation (LIC) proposed to be opened in Kerala during 1990-91;

(b) the locations thereof;

(c) whether any proposal has been received from Government of Kerala for opening the LIC Branch in Adoor; and

(d) if so, the time by which the above branch is likely to be opened?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRY): (a) and (b). Four branches of Life In-

insurance Corporation of India (LIC) are proposed to be opened in the State of Kerala

during 1990-91. Their locations are as below:—

<i>Location of Branch proposed</i>	<i>Distt.</i>	<i>Name of controlling Divn. of LIC Divn. of LIC</i>
1. Adimali	Idukki	Ernakulam
2. Cannanore II	Cannanore	Kozhikode
3. Adoor	Pathanamthitta	Trivandrum
4. Quilon II	Quilon	Trivandrum

(c) and (d). No, Sir. However, as stated above, formal sanction for opening of the branch in Adoor alongwith other three stations has been given. The branch is likely to be opened before 31st December, 1990.

Closing of Akashvani Group of Journals

9318. SHRI SANAT KUMAR MANDAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) when was the Akashvani Group of Journals closed down and the reasons therefor;

(b) whether any C.B.I. enquiry was conducted into the affairs of above group of Journals;

(c) if so, the outcome thereof; and

(d) the follow-up action taken in the matter?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) As part of the exercise to review expenditure in every Department and achieve economy, the publication of Akashvani journals, which were being brought

out in eight languages, was discontinued. Four Akashvani journals viz. 'Akashi' (Assamese), 'Betar Jagat' (Bengali), 'Nabhovani' (Gujarati) and 'Vani' (Telugu) were discontinued with effect from 1.1.1986 and remaining four Akashvani journals viz. 'Akashvani' (English), 'Akashvani' (Hindi), 'Awaz' (Urdu) and 'Vanoli' (Tamil) were discontinued from 1.4.1987. These journals were incurring losses over the years and were not self-supporting.

(b) No, Sir.

(c) and (d). Do not arise.

[*Translation*]

Allocation of Fund for Development of Tourism in Rajasthan

9319. PROF. RASA SINGH RAWAT: SHRIMATI VASUNDHARA RAJE:

Will the Minister of TOURISM be pleased to state:

(a) the amount of central allocation made to different States for the promotion of tourism during the Seventh Five Year Plan, State-wise;

(b) whether Government propose to bring greater emphasis on the promotion of tourism in Eighth Five Year Plan;

(c) the specific schemes drawn up for the promotion of tourism in Rajasthan particularly in Ajmer and Pushkar during Eighth Plan; and

(d) the allocation proposed to be made for the promotion of tourism during Eighth Five Year Plan, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) The amount of Central assistance made available to different States for the promotion of tourism during the Seventh Five Year Plan, is given in the Statement below.

(b) to (d). Eighth Five Year Plan has not yet been finalised by the Planning Commission.

STATEMENT

Central Financial Assistance released and sanctioned by the Central Department of Tourism during the Seventh Five year Period to various States

(Rs. in lakhs)

<i>S. No.</i>	<i>State</i>	<i>Sanctioned</i>	<i>Released</i>
1.	Andhra pradesh	310.46	223.24
2.	Arunachal Pradesh	39.19	16.00
3.	Assam	82.62	58.74
4.	Bihar	65.42	49.00
5.	Goa	41.89	33.99
6.	Gujarat	238.57	146.13
7.	Haryana	376.60	345.44
8.	Himachal Pradesh	153.87	85.40
9.	Jammu and Kashmir	244.26	309.50
10.	Karnataka	252.20	126.72
11.	Kerala	861.10	573.39
12.	Madhya Pradesh	268.12	157.02
13.	Maharashtra	109.53	76.09

<i>S. No.</i>	<i>State</i>	<i>Sanctioned</i>	<i>Released</i>
14.	Manipur	75.08	41.75
15.	Meghalaya	120.17	75.00
16.	Mizoram	75.44	55.00
17.	Nagaland	134.97	87.22
18.	Orissa	138.49	105.17
19.	Rajasthan	150.08	119.34
20.	punjab	178.62	81.93
21.	Sikkim	118.97	70.75
22.	Tamil Nadu	473.67	277.48
23.	Tripura	77.44	51.50
24.	Uttar Pradesh	445.75	382.60
25.	West Bengal	368.70	202.47
Total		5400.72	3750.87

NOTE: The figure for 1989-90 are provisional.

[English]

**Opening of Bank Branch at Ghandiyal,
Uttar Pradesh**

9320. SHRI TEJ NARAYAN SINGH:
Will the Minister of FINANCE be pleased to
state:

(a) the number of regional rural banks/
nationalised banks branches proposed to be
opened in Pauri Garhwal during 1990-91,
with locations;

(b) whether Government have consid-
ered the need for opening a bank branch or

extension counter at Ghandiyal in Pauri
Garhwal which has a dense population
around it with schools, colleges and other
Government institutions; and

(c) if so, the time by which a bank branch
would be opened at Ghandiyal?

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI ANIL SHAS-
TRI): (a) There are 28 centres in respect of
which the licences issued are pending with
banks for opening their offices in Pauri
Garhwal District. The validity period of these
licences have been extended till the end of
September, 1990. It is expected that the

banks will open their branches at all the allotted centres within that period. The particulars of these centres are given in the attached Statement.

(b) and (c). Ghandiyal in Pauri Garhwal District had not been identified as a centre for opening of a bank branch under the Branch Licensing Policy (1985-90) by the State Government.

STATEMENT

Particulars of centres for which licences are pending with banks for opening branches in Pauri Garhwal District

<i>S. No.</i>	<i>Name of Centre</i>	<i>Name of Block</i>
1.	Bhatihazghat	Viraunkhal
2.	Maithanaghat	Viraunkhal
3.	Khirkhu	Chandkot
4.	Reethakhal	Chandkot
5.	Dogadda	Dogadda
6.	Kishanpur	Dogadda
7.	Bilkhed	Kajjikhāl
8.	Shankarapur	Naini Dandaī
9.	Kingorikhāl	Naini Dandai
10.	Haldukhāl	Naini Dandal
11.	Bidhauī	Pabau
12.	Khandusain	Pauri
13.	Damdeval	Pokhra
14.	Siriakhāl	Pokhra
15.	Dhabkhāl	Rikhanikahl
16.	Debiokhāl	Rikhanikahl
17.	Kherakhāl	Khirsā
18.	Kherakhāl	Khirsā